

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
ORIGINAL APPLICATION No. 861 OF 2022

IN THE MATTER OF:

KULDEEP SINGH KHAIRA & ORS.

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENT

INDEX

S. No.	Particulars	Page No.
1.	REPLY ON BEHALF OF MUNICIPAL CORPORATION, LUDHIANA IN COMPLIANCE OF ORDER DATED 20.02.2022	
2.	ANNEXURE A1 Copy of the Notification no. WR-IRWR 015/7/2022-1W(2/459297/2022 dated 16.11.2022 issued by department of water resource.	
3.	ANNEXURE A2 Copy of the News Article	
4.	ANNEXURE A3 Photograph of awareness drive and imposing fine on violators	
5.	ANNEXURE A4 Copy new article pertaining to the seminar	
6.	ANNEXURE A5 Photographs of chain fencing	
7.	ANNEXURE A6 Photographs of removing encroachment	
8.	ANNEXURE A7 Copy of the letters issued to Punjab Mandi Board	
9.	ANNEXURE A8 Copy of the finalized land plan	

Filed Through

naginder benipal
NAGINDER BENIPAL
ADVOCATE

D/1625/2009

9999329299

naginder.benipal@gmail.com

E-358, LGF, GREATER KAILASH-1,
NEW DELHI-110048



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
ORIGINAL APPLICATION No. 861 OF 2022**

IN THE MATTER OF:

KULDEEP SINGH KHAIRA & ORS.

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENT

**REPLY ON BEHALF OF MUNICIPAL CORPORATION, LUDHIANA IN
COMPLIANCE OF ORDER DATED 20.02.2022**

IT IS MOST RESPECTFULLY SHOWETH:

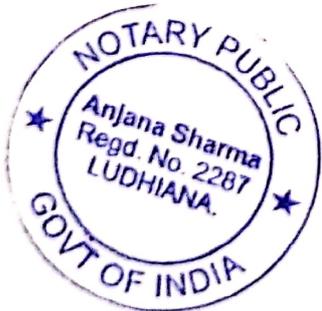
1. That I, Shena Aggarwal working as Commissioner, Municipal Corporation Ludhiana is filing this reply on behalf of Municipal Corporation, Ludhiana, Punjab.
2. That this Hon'ble Tribunal vide order dated 25.11.2022 had directed:

"In our view, a substantial question of environment arising out of the implementation of enactments specified in Schedule I under NGT Act, 2010 has arisen but before taking further action, we find it appropriate to obtain a factual report for which a joint Committee comprising Irrigation Department, Punjab, Punjab State PCB, District Magistrate, Ludhiana and Executive Engineer, Canal Officer, Sidhwan Canal Division, Sirhind Canal Complex, Urban Estate, Dugri, Ludhiana is constituted who shall submit a factual report within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

3. That joint committee submitted their reply dated 1.01.2023 to this Hon'ble Tribunal:

"The Committee members jointly visited the Sidhwan Branch Canal on 18.01.2023 and observed that primary pollutant in the Sidhwan canal was worship material, beddings, clothes, plastic bags and other items which are thrown into canal by public. Also one Secondary solid waste collection point of Municipal corporation Ludhiana on right side of downstream of Gill Bridge at RD 59075, it was informed by Municipal Corporation, Ludhiana that this is only secondary collection point, from where garbage is lifted on daily basis and sent to dumpsite in Jamalpur and no garbage is thrown into canal.

7.0 Observations of the Joint Committee a) No Municipal Solid waste was found lying on the banks of Sidhwan Branch within the Ludhiana City, except a secondary solid waste collection point on downstream of Gill Bridge near to the right bank of Sidhwan Branch at RD 59075, however this waste goes to the dumpsite in Jamalpur. Further Municipal Corporation, Ludhiana informed that there is a proposal for shifting of above secondary solid waste collection point to the vacant land of Punjab Mandi Board. The Municipal Corporation, Ludhiana vide its letter no.



7820/MoM/B dated 30.01.2023 has informed that the matter in this regard has been taken up with Punjab Mandi Board. A Green Belt will be developed in this stretch of Sidhwan Branch.

”

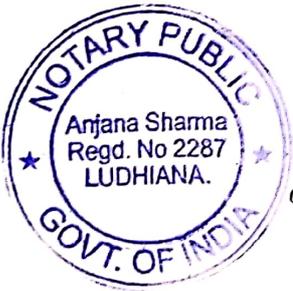
4. That the Hon'ble Tribunal after considering the Joint Committee Report dated 01.02.2023 directed:

“6. We find that solid waste collection of Municipal Corporation is also one of the reason of dumping of garbage of the solid waste into canal water and this is evident from the report that Municipal Corporation is taking steps for removal of garbage from bed of Sidhwan Canal. This may not call for any action against Municipal Corporation for future but for the past default and violations we find that Municipal Corporation, Ludhiana cannot evade responsibility of payment of environmental compensation on the application of principal of Polluters Pay.

9. Municipal Corporation shall also mention specifically in its reply as to what time it will take in completion of the work of removal of garbage from the bed of Sidhwan canal and also for shifting of the said waste collection site to another place for preventing disposal of waste into canal and regulate encroachment if any on both sides of the canal. The Irrigation and Flood Canal Department may demarcate and notify 'No Development Zone' on both sides of the canal.

10. Municipal Corporation shall also show as to why it cannot take steps for effective setting up and operation of waste processing facility in accordance with the rules, instead of just dumping it at one or the other place.”

5. That the grievance of the applicant is regarding Sidhwan Canal passing through Ludhiana which is claimed to be highly polluted because of the dumping of the plastic bags, polyester clothes waste, other non-biodegradable material etc. The applicant had also submitted that there is huge encroachment also on its sides but no action has been taken by the Irrigation Department of Punjab or any other authorities.



6. It is submitted that Municipal Corporation, Ludhiana is fully committed to comply with the provisions of Solid Waste Management Rules, 2016 and protection & conservation of environment. It is also submitted that the Municipal Corporation, Ludhiana are striving hard with all our efforts to ensure that the problem related to management of solid waste are sorted at the earliest in a time bound manner.

7. It is pertinent to mention herein that it was duty of Irrigation department to keep the canal clean as it is abundantly clear from notification no. WR-

IRWR 015/7/2022-IW(2/459297/2022) by water resource department dated 16.11.2022 where schedule of closing of canals for cleaning and other repair works is notified. Further Municipal Corporation Ludhiana has not permitted anyone to throw Garbage into Sidhwan Canal but it had helped the irrigation department to clean the canal from their own resources. Copy of the Notification no. WR-IRWR 015/7/2022-IW(2/459297/2022 dated 16.11.2022 issued by department of water resource is annexed herewith as ANNEXURE A1.

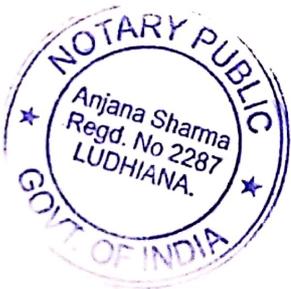
8. It is submitted that in the joint committee report it was observed that the waste collection point near Sidhwan Canal is only a secondary waste collection point and garbage is lifted from there on daily basis and sent to dumpsite in Jamalpur and no garbage is thrown into the canal.
9. It is also submitted that the suggestions and observations of the Joint Committee in its report dated 01.02.2023 are already being complied with by the Municipal Corporation, Ludhiana, it is also submitted that:
 - a. The work regarding removal of Solid Waste from Sidhwan Canal internally has been 90% completed and rest will be cleared as per next schedule closure of canal.
 - b. That Municipal Corporation, Ludhiana has been taking action against any defaulters found dumping the waste into Sidhwan canal. Municipal Corporation Ludhiana has issued challans of upto Rs 5000 against the adamant violators, who are caught dumping waste in the canal. Municipal Corporation, Ludhiana has imposed fine on 538 violators as per Solid Waste Management Rules, 2016 till date. The Municipal Corporation Ludhiana is also making awareness drives. Municipal Corporation Ludhiana in association with Punjab Jeep Club also organized a jeep rally in which more than 100 cars participated to spread awareness among the residents. In addition to this, a team of MC staffers and Marshal Aid (NGO) volunteers has now been deputed alongside the canal to raise awareness about the same. It is also pertinent to mention herein that seminars have also been conducted with various officials of Mandir's wherein they are also being advised to bring awareness among the public to refrain from dumping Puja Offerings into the canal. Photograph of awareness drive and imposing fine on violators as well as new article



A handwritten mark or signature in blue ink, consisting of a stylized, circular shape with a vertical line through it.

pertaining to the seminar are annexed herewith as **ANNEXURE A3 and ANNEXURE A4.**

- c. That the chain fencing is being installed along the banks of Sidhwan Canal by Municipal Corporation Ludhiana in order to prevent public from throwing garbage into the canal. Photographs of chain fencing are annexed herewith as **ANNEXURE A5.**
- d. That Municipal Corporation, Ludhiana has always been very diligent regarding the management of Solid Waste and has taken every precaution to safeguard the Canal from being polluted. It is also pertinent to mention herein that Municipal Corporation Ludhiana has taken action against the encroachment along the bank of Sidhwan Canal. Till date 13 temporary encroachment has been removed from the bank of Sidhwan canal by Municipal Corporation Ludhiana. Photographs of removing encroachment are annexed herewith as **ANNEXURE A6.**
- e. That as a result of the efforts of Municipal Corporation Ludhiana regarding cleaning of the canal and taking action against the violators, the percentage of solid waste seen at various points in the canal has visibly reduced. The independent reports and the copy of the news article is annexed herewith as **ANNEXURE A2.**
- f. That Municipal Corporation Ludhiana is also in the process to remove all its secondary dump sites and install compactors at its transfer stations instead. Municipal Corporation Ludhiana has identified nearby land of Punjab Mandi board as suitable for this purpose and has written various letters to Punjab Mandi Board for allotment of vacant land to install the Portable Compactor Transfer Station for transferring the secondary collection point near Sidhwan Canal. No Objection Certificate for installation of Portable Compactor Transfer Station is pending from Mandi Department. Copy of the letters issued to Punjab Mandi Board is annexed herewith as **ANNEXURE A7.**
- g. That Municipal Corporation Ludhiana is also in the process of setting up its waste processing plant. Municipal Corporation, Ludhiana has prepared the DPR/TFR for processing of wet waste via Bio-methenization/Bio-CNG Plant having Capacity of 200 TPD and the same is sent to Head office for approval. It is also pertinent to mention herein that Land for setting up of Bio-methenization/Bio-CNG Plant has already been



A handwritten mark in blue ink, resembling a stylized signature or a symbol, located on the right side of the page.

finalized by Municipal Corporation Ludhiana. Copy of the finalized land plan is annexed herewith as ANNEXURE A8.

10. That Municipal Corporation, Ludhiana has always been diligent and is committed to comply with provisions of Solid Waste Management Rules, 2016 and protection and conservation of Environment. It is also submitted that all necessary steps are being taken by the applicant for upkeeping the scientific management of waste being produced. It is also submitted that Municipal Corporation, Ludhiana has always been compliant to the orders and directions issued by the Hon'ble Supreme Court and the Hon'ble Tribunal.



Verified that the affidavit has been read over & explained to the deponent who seemed perfectly understand at some at the time making there of

[Signature]
DEPONENT

VERIFICATION

Verified at Ludhiana of the 27 day of 04, 2023 that the contents of the above reply in so far as they relate to factual position are true upon the information derived from the official record and in so far as they relate to the legal submissions are true upon the advice received and believed by me to be true. Rest is by way of submissions before this Hon'ble Tribunal.

[Signature]
DEPONENT

DATE: 27/04/2023
PLACE: Ludhiana.

I identified that the deponent has signed before me personally. Anjana Sharma

ATTESTED AS IDENTIFIED
[Signature]
NOTARY PUBLIC, LUDHIANA (PB)

27 APR 2023

(ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਅਸਾਧਾਰਨ ਗਜ਼ਟ ਵਿਚ ਛਾਪਿਆ ਜਾਵੇ)

ਪੰਜਾਬ ਸਰਕਾਰ
ਜਲ ਸਰੋਤ ਵਿਭਾਗ
(ਕਾਰਜ ਸਾਖਾ)

ਅਧਿਸੂਚਨਾ

File No. WR-IRWR 015/7/2022-IW(2)/459297/2022

Dated: 16.11.2022

ਨਾਰਦਰਨ ਇੰਡੀਆ ਕੈਨਾਲ ਅਤੇ ਡਰੇਨੇਜ ਐਕਟ, 1873 (ਐਕਟ 8 ਆਫ 1873) ਦੇ ਅਧੀਨ ਜਾਰੀ ਕੀਤੇ
ਦੇ ਕੁਲ 63 ਅਧੀਨ ਇਹ ਅਧਿਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮੌਸਮ ਅਤੇ ਫਸਲਾਂ ਦੀ ਹਾਲਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦਿਆਂ ਹੋਇਆ
ਨਹਿਰਾਂ ਦੀ ਸਫਾਈ ਅਤੇ ਹੋਰ ਮੁਰੰਮਤ ਦੇ ਕੰਮ ਕਰਨ ਲਈ ਹੇਠ ਦਰਸਾਈਆਂ ਨਹਿਰਾਂ ਦੀਆਂ ਉਹਨਾਂ ਦੇ ਸਾਹਮਣੇ
ਦਰਸਾਈਆਂ ਮਿਤੀਆਂ ਤੋਂ ਬੰਦੀ ਹੋਵਗੀ:-

ਲੜੀ ਨੰ.	ਨਹਿਰ ਦਾ ਨਾਮ	ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ	ਬੰਦ ਹੋਣ ਦੀ ਮਿਤੀ	ਕੁੱਲ ਸਮਾਂ
1.	ਬਿਸਤ ਦੇਆਬ ਕੈਨਾਲ	20-12-2022	10-01-2023	22 ਦਿਨ
2.	ਕੋਟਲਾ ਬਾਚ	01-12-2022	22-12-2022	22 ਦਿਨ
3.	ਐਮ.ਬੀ. ਲਿੰਕ	01-12-2022	31-01-2023	62 ਦਿਨ
4.	ਘੰਗਰ ਬਾਚ	01-12-2022	22-12-2022	22 ਦਿਨ
5.	ਰੋਪਤ ਹੈਂਡ ਵਰਕਸ	01-01-2023	21-01-2023	21 ਦਿਨ
6.	ਮੇਨ ਬਾਚ ਲੇਅਰ	20-12-2022	20-01-2023	32 ਦਿਨ
7.	ਅਬੋਹਰ ਬਾਚ	09-01-2023	30-01-2023	22 ਦਿਨ
8.	ਕਸੂਰ ਬਾਚ ਲੇਅਰ	01-11-2022	20-11-2022	20 ਦਿਨ
		06-12-2022	26-12-2022	21 ਦਿਨ
		11-01-2023	29-01-2023	19 ਦਿਨ
		16-02-2023	11-03-2023	24 ਦਿਨ
9.	ਸਬਰਾਓ ਬਾਚ	01-11-2022	20-11-2022	20 ਦਿਨ
		06-12-2022	26-12-2022	21 ਦਿਨ
		11-01-2023	29-01-2023	19 ਦਿਨ
		16-02-2023	11-03-2023	24 ਦਿਨ

ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ:

16.11.2022

ਕ੍ਰਿਸ਼ਨ ਕੁਮਾਰ, ਆਈ.ਏ.ਐਸ.,

ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,

ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਚੰਡੀਗੜ੍ਹ।

File No. WR-IRWR 015/7/2022-IW(2)/1/459297/2022/1

Dated: 16.11.2022

ਇਸਦੀ ਇਕ ਕਾਪੀ ਕੰਟਰੋਲਰ ਫਾਈ ਅਤੇ ਲਿਖਣ ਸਮੱਗਰੀ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ ਨੂੰ ਉਪਰੋਕਤ
ਅਧਿਸੂਚਨਾ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਅਸਾਧਾਰਨ ਗਜ਼ਟ ਵਿਚ ਛੇਤੀ ਤੋਂ ਛੇਤੀ ਛਾਪਣ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਬੇਨਤੀ
ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਅਧਿਸੂਚਨਾ ਦੀਆਂ ਪੰਜ ਕਾਪੀਆਂ ਇਸ ਦਫਤਰ ਨੂੰ ਰਿਕਾਰਡ ਲਈ ਭੇਜੀਆਂ ਜਾਣ।

ਕ੍ਰਿਸ਼ਨ ਕੁਮਾਰ
ਅਧਿਨ ਸਕੱਤਰ ਜਲ ਸਰੋਤ

1872685
18/11/2022

998

AOC(S)

Deputy Commissioner
LUDHIANA.

16/11/22

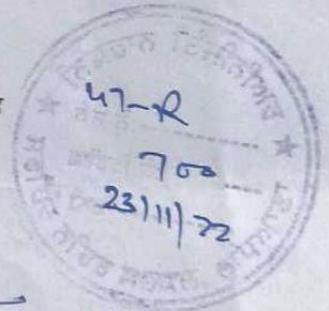
DRK

L-PC
18/11/22

File No WR-IRWR 015/7/2022-IW(2)/1/459297/2022/2-14 Dated: 16.11.2022

- ਇਕ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ:-
1. ਤਕਨੀਕੀ ਸਲਾਹਕਾਰ, ਮੁੱਖ ਮੰਤਰੀ ਪੰਜਾਬ, ਮਾਰਫਤ ਪੀ.ਆਰ.ਬੀ.ਡੀ.ਬੀ., ਐਸ.ਸੀ.ਓ ਨੰ: 61-62, ਫੇਸ-2, ਐਸ.ਏ.ਐਸ. ਨਗਰ (ਮੋਹਾਲੀ)।
 2. ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਨਹਿਰਾਂ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
 3. ਡਾਇਰੈਕਟਰ, ਲੋਕ ਸੰਪਰਕ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ (ਪ੍ਰਚਲਤ ਅਖਬਾਰਾਂ ਵਿਚ ਛਾਪਣ ਲਈ)।
 4. ਚੇਅਰਮੈਨ, ਭਾਖੜਾ ਬਿਆਸ ਮੈਨੇਜਮੈਂਟ ਬੋਰਡ, ਚੰਡੀਗੜ੍ਹ।
 5. ਕਮਿਸ਼ਨਰ ਇੰਡਸ ਕਮਿਸ਼ਨ, ਮਨਿਸਟਰੀ ਆਫ ਵਾਟਰ ਰਿਸੋਰਸਿਜ, ਭਾਰਤ ਸਰਕਾਰ, ਸੀ.ਜੀ.ਓ.ਕੰਪਲੈਕਸ, ਬਲਾਕ-11, 8ਵੀ ਮੰਜਿਲ (ਲੇਧੀ ਰੋਡ), ਨਵੀਂ ਦਿੱਲੀ।
 6. ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਰਾਜਸਥਾਨ ਸਰਕਾਰ, ਵਾਟਰ ਰਿਸੋਰਸਿਜ, ਜੈਪੁਰ।
 7. ਮੁੱਖ ਇੰਜੀਨੀਅਰ, ਵਾਟਰ ਰਿਸੋਰਸਿਜ, ਹਨੂੰਮਾਨਗੜ੍ਹ ਜੰਕਸ਼ਨ, ਰਾਜਸਥਾਨ।
 8. ਚੇਅਰਮੈਨ-ਕਮ-ਮੈਨੇਜਿੰਗ ਡਾਇਰੈਕਟਰ, ਪੰਜਾਬ ਸਟੇਟ ਟਰਾਂਸਮਿਸ਼ਨ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਟਿਡ ਦੀ ਮਾਲ ਪਟਿਆਲਾ।
 9. ਚੇਅਰਮੈਨ-ਕਮ-ਮੈਨੇਜਿੰਗ ਡਾਇਰੈਕਟਰ, ਪੰਜਾਬ ਸਟੇਟ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਟਿਡ ਦੀ ਮਾਲ ਪਟਿਆਲਾ।
 10. ਡਿਪਟੀ ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਪੀ.ਐਸ.ਪੀ.ਸੀ.ਐਲ. (ਆਰ.ਐਸ.ਡੀ.), ਸ਼ਾਹਪੁਰਕਾਂਡੀ।
 11. ਡਾਇਰੈਕਟਰ, ਪੰਜਾਬ ਇਨਰਜੀ ਡਿਵੈਲਪਮੈਂਟ ਏਜੰਸੀ, ਸੈਕਟਰ-33, ਚੰਡੀਗੜ੍ਹ।
 12. ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਜਲ ਸਪਲਾਈ ਤੇ ਸੈਨੀਟੇਸ਼ਨ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
 13. ਸਮੂਹ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰਜ, ਪੰਜਾਬ।

ਮੁੱਖ ਸਕੱਤਰ
ਅਧਿਕਾਰਤ ਜਲ ਸਰੋਤ



੨੩੩੩ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਪਟਿਆਲਾ

ਕਿ ਮੇਰੇ ਨੰ ੨੨੭੧/੦੧੨੪੪ - 1 ਡੀ.ਮ.ਓ ਦੇ ਨਿਤੀ 21/11/22

ਕਿ ਮੁੱਖ ਸਕੱਤਰ ਵਿਚ ਮੁੱਖ ਇੰਜੀਨੀਅਰ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪਟਿਆਲਾ ਤੋਂ ਭੇਜੇ ਗਏ ਲਿਖਿਆ ਮਹਿੰਦਰ ਤੇ ਕਿ ਉੱਚ ਅਧਿਕਾਰੀ ਮਹਿੰਦਰੀ ਸ਼੍ਰੇਣੀ ਦੇ ਅਧਿਕਾਰ ਤੇ ਤੁਹਾਡੇ ਕਾਰਜ ਕਰਵਾਏ ਜਾਣ।

11/21/11

ਮੁਖਰੋਂ ਟਿਪਪਰੰਟ (ਬੰਦੀ) ਸਰਕਾਰ
ਪੰਜਾਬ ਵਿਭਾਗ
22/11

ਮੁੱਖ ਸਕੱਤਰ
ਕਿ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਪਟਿਆਲਾ

(TO BE PUBLISHED IN PUNJAB GOVT. GAZETTE EXTRA ORDINARY)

GOVERNMENT OF PUNJAB
WATER RESOURCES DEPARTMENT
(WORKS BRANCH)

NOTIFICATION

Dated: 16.11.2022

File No.WR-IRWR 015/7/2022-IW(2)/459297/2022

Under Rule 63 of Rules framed under the Northern India Canal and Drainage Act, 1873 (Act No.VIII of 1873) and subject to weather condition and status of crops, it is hereby notified that the following canals will remain closed for cleaning and other repair works from the dates mentioned before them:-

Sr. No.	Name Of Canal	Start Date	End Date	Total Duration
1.	Bist Doab Canal	20-12-2022	10-01-2023	22 Days
2.	Kotla Branch	01-12-2022	22-12-2022	22 Days
3.	MB link	01-12-2022	31-01-2023	62 Days
4.	Ghaggar branch	01-12-2022	22-12-2022	22 Days
5.	Ropar Head Works	01-01-2023	21-01-2023	21 Days
6.	Main Branch Lower	20-12-2022	20-01-2023	32 Days
7.	Abohar Branch	09-01-2023	30-01-2023	22 Days
8.	Kasur Branch Lower	01-11-2022	20-11-2022	20 Days
		06-12-2022	26-12-2022	21 Days
		11-01-2023	29-01-2023	19 Days
		16-02-2023	11-03-2023	24 Days
9.	Sabrao Branch	01-11-2022	20-11-2022	20 Days
		06-12-2022	26-12-2022	21 Days
		11-01-2023	29-01-2023	19 Days
		16-02-2023	11-03-2023	24 Days

Sachin Kumar

Dated, Chandigarh

14.11.2022

Krishan Kumar, IAS

Principal Secretary to Govt. Punjab,

Department of Water Resources, Chandigarh.

File No.WR-IRWR 015/7/2022-IW(2)/459297/2022/1

Dated: 16.11.2022

A copy of the above is forwarded to the Controller, Printing and Stationery Department, Punjab, Chandigarh to print the above notification in the extra ordinary gazette and it is requested that five spare copies of the notification be sent to this office for record.

sd/-
Under Secretary Water Resources

File No. WR-IRWR 015/7/2022-IW(2)/459297/2022/2-14

Dated: 16.11.2022

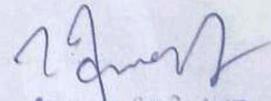
A copy of the above is forwarded to the following for information and necessary action:

1. Technical Advisor to Hon'ble Chief Minister, Punjab, C/O PRBDB, SCO No.61-62, Phase-2, S.A.S Nagar, Mohali.
2. Chief Engineer/Canals, Water Resources Department Punjab, Chandigarh.
3. Director, Public Relation Department, Punjab, Chandigarh (for publicity in the leading Newspapers).
4. Chairman, Bhakra Beas Management Board, Chandigarh.
5. Commissioner Indus Commission, Ministry of Water Resources, Govt. of India, CGO Complex, Block-11, 8th Floor (Lodhi Road), New Delhi.
6. The Principal Secretary to Govt. of Rajasthan, Irrigation Deptt. Jaipur.
7. Chief Engineer, Water Resources (North) Hanumangarh, Rajasthan.
8. Chairman-cum-Managing Director, Punjab State Transmission Corporation Ltd. The Mall, Patiala.
9. Chairman-cum-Managing Director, Punjab State Power Corporation Ltd. The Mall, Patiala.
10. Deputy Chief Engineer, PSPCL (RSD) Shahpurkandi.
11. Director, Punjab Energy Development Agency, Sector-33, Chandigarh.
12. Principal Secretary, Water Supply and Sanitation Department, Punjab, Chandigarh.
13. All Deputy Commissioners in the Punjab State.

Sudesh Amari
Under Secretary Water Resources

9746-50/47-R 30/11/2022

ਅੰਮ੍ਰਿਤਸਰ ਵਿਖੇ ਸ. ਸ. ਟਿਕੇ (5) ਸਾ. ਸ. ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਦੀ ਕਾਰਜਕਾਰੀ ਮਿਲੀ
ਕਮਿਸ਼ਨਰੀ ਵਿੱਚ ਭੇਜਿਆ ਜਾਵੇਗਾ।



ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ

ਜ਼ਰੂਰੀ ਨਹਿਰ ਸਬਕਲ ਕੁਸ਼ਿਅਾਣ।

ਸ. ਸ. ਟਿਕੇ (5)
ਸ. ਸ. ਪ੍ਰਕਾਸ਼ ਸਿੰਘ



लुधियाना भास्कर 27-02-2023

सिधवां नहर में कूड़ा डालने से रोकने के लिए जागरूकता रैली निकाली



लुधियाना। सिधवां नहर में कचरा डंप करने से रोकने के लिए अपील करने के उद्देश्य से निगम (एमसी) ने पंजाब जीप क्लब के साथ मिलकर रविवार को नहर के किनारे संडे सिटी गेहरी फॉर सेविंग सिधवां नहर जागरूकता रैली का आयोजन किया। जीप रैली को लुधियाना पश्चिम के विधायक गुप्रीत बस्सी गोपी ने झंडी दिखाकर खाना किया और लगभग 100 वाहन जागरूकता रैली का हिस्सा थे। रैली के दौरान ट्रैफिक जाम से बचने के लिए विशेष इंतजाम किए गए थे और ट्रैफिक पुलिस को भी जगह-जगह तैनात किया गया था। रैली लड्डोवाल बाईपास पर टोल प्लाजा से शुरू हुई और लोहारा नहर पुल तक शहर की सीमा के भीतर नहर के दोनों किनारों पर पूरे क्षेत्र को कवर किया। रैली के दौरान नगर निगम के कर्मचारियों द्वारा घोषणाएं भी की गईं, जिसमें निवासियों से नहर में कचरा डंप करने से रोकने का आग्रह किया गया, अन्यथा उनके खिलाफ कड़ी कार्रवाई की जाएगी। नगर निगम के जोनल कमिश्नर जसदेव सिंह सेखों ने कहा कि पिछले कुछ दिनों में नगर निगम ने नहर के एक बड़े हिस्से की सफाई की है।

Annexure A3- Photograph of awareness drive and imposing fine on violators



Apart from issuing challans to the violators, MC teams have also been asking the violators to gather the waste dumped by them in the canal.



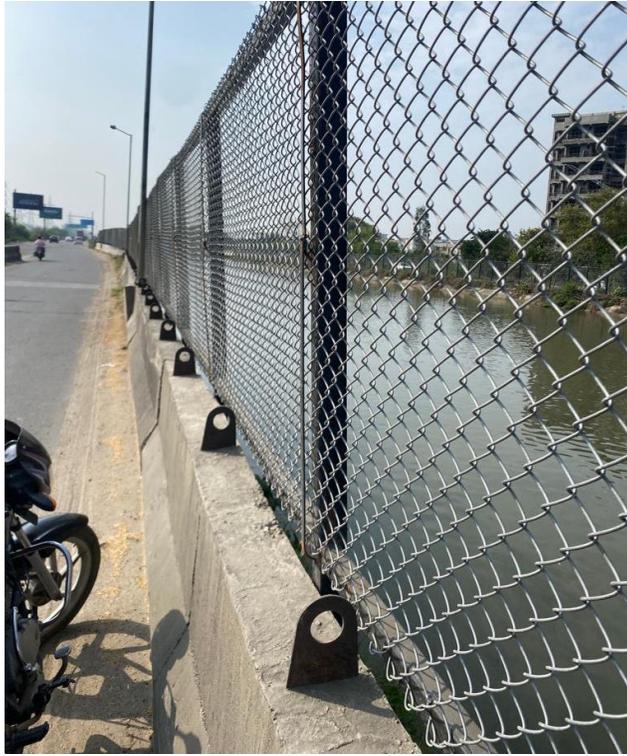
Annexure A4- News article pertaining to the seminar



Jeep rally to spread awareness among resident.



Annexure A5- Photographs of chain Link Fencing



Annexure A6- Removal of temporary encroachment along Sidhwan Canal



Annexure A7- Copy of the letter issued to Punjab Mandi Board

ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ

ਵੱਲ

ਜਿਲ੍ਹਾ ਮੰਡੀ ਅਫ਼ਸਰ,
ਲੁਧਿਆਣਾ।ਨੰਬਰ 7797/mo/110 ਮਿਤੀ 20/12/22

ਵਿਸ਼ਾ:- ਦਾਣਾ ਮੰਡੀ ਰਿੱਲ ਰੋਡ ਅਤੇ ਸਬਜ਼ੀ/ਫਰੂਟ ਮੰਡੀ ਬਹਾਦੁਰ ਕੇ ਰੋਡ ਵਿਖੇ ਕੰਪੈਕਟਰ ਲਗਾਉਣ ਲਈ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਜਗ੍ਹਾਂ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਅਤੇ ਨਾ-ਇਤਰਾਜ਼ ਸਰਟੀਫਿਕੇਟ ਜਾਰੀ ਕਰਨ ਬਾਰੇ।

ਮਿਤੀ 14-12-2022 ਨੂੰ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਅਤੇ ਤੁਹਾਡੀ ਸਾਂਝੀ ਵਿਜ਼ਟ ਤੋਂ ਬਾਅਦ ਇਹ ਸਹਿਮਤੀ ਬਣਾਈ ਗਈ ਸੀ ਕਿ ਦਾਣਾ ਮੰਡੀ ਬੈਕਸਾਈਡ ਅਰੋੜਾ ਪੈਲੇਸ ਰਿੱਲ ਰੋਡ ਵਿਖੇ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੁਆਰਾ ਕੂੜੇ ਦੀ ਸਾਂਭ-ਸੰਭਾਲ ਲਈ 06 ਕੰਪੈਕਟਰ ਲਗਾਉਣ ਅਤੇ ਸਬਜ਼ੀ/ਫਰੂਟ ਮੰਡੀ, ਬਹਾਦੁਰ ਕੇ ਰੋਡ ਵਿਖੇ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੁਆਰਾ ਕੂੜੇ ਦੀ ਸਾਂਭ-ਸੰਭਾਲ ਕਰਨ ਲਈ 08 ਕੰਪੈਕਟਰ ਲਗਾਉਣ ਲਈ ਜਗ੍ਹਾਂ ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇਗੀ। ਇਸ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਮੰਤਵ ਲਈ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਦਾਣਾ ਮੰਡੀ ਰਿੱਲ ਰੋਡ ਵਿਖੇ ਅਤੇ 1200 ਵਰਗ ਗਜ਼ ਜਗ੍ਹਾਂ ਅਤੇ ਸਬਜ਼ੀ/ਫਰੂਟ ਮੰਡੀ ਬਹਾਦੁਰ ਕੇ ਰੋਡ ਵਿਖੇ 2000 ਵਰਗ ਗਜ਼ ਜਗ੍ਹਾਂ ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇ ਅਤੇ ਇਨ੍ਹਾਂ ਥਾਵਾਂ ਤੇ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੁਆਰਾ ਕੂੜੇ ਦੀ ਸਾਂਭ-ਸੰਭਾਲ ਲਈ ਕੰਪੈਕਟਰ ਸਥਾਪਿਤ ਕਰਨ ਲਈ ਨਾ-ਇਤਰਾਜ਼ ਸਰਟੀਫਿਕੇਟ ਜਾਰੀ ਕਰਨ ਦੀ ਖੋਜ ਕੀਤੀ ਜਾਵੇ।



ਸੰਯੁਕਤ ਕਮਿਸ਼ਨਰ (ਐਮ)

ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ

ਅਤਿ ਜ਼ਰੂਰੀ
ਯਾਦ ਪੱਤਰ-1

ਵੱਲ,

ਜਿਲ੍ਹਾ ਮੰਡੀ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।

ਨੰ: 7844/MOH/D

ਮਿਤੀ: 06/03/2023

ਵਿਸ਼ਾ: ਨਵੀਂ ਸਬਜੀ ਮੰਡੀ ਬਹਾਦਰ ਕੇ ਰੋਡ ਅਤੇ ਅਰੋੜਾ ਪੈਲੇਸ ਗਿੱਲ ਰੋਡ ਦੀ ਬੈਕਸਾਈਡ ਦਾਣਾ ਮੰਡੀ ਵਿਖੇ ਕੰਪੈਕਟਰ ਲਗਾਉਣ ਲਈ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਲੋੜੀਂਦੀ ਜਗ੍ਹਾ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਧੀਨ ਅੰਕਿਤ ਮਾਮਲੇ ਸਬੰਧੀ ਨਿਮਨਸਹੀਕਾਰ ਵੱਲੋਂ ਆਪ ਨੂੰ ਪੱਤਰ ਨੰਬਰ 7797/MOH/D ਮਿਤੀ 20-12-2022 ਅਤੇ ਪੱਤਰ ਨੰਬਰ 7837/MOH/D ਮਿਤੀ 15-02-2023 ਰਾਹੀਂ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਅਤੇ ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ ਦੇ ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਮੀਟਿੰਗ ਵਿੱਚ ਲਏ ਗਏ ਫੈਸਲੇ ਸਬੰਧੀ ਧਿਆਨ ਦਿਲਾਇਆ ਗਿਆ ਸੀ ਕਿ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਨਵੀਂ ਸਬਜੀ ਮੰਡੀ ਅਤੇ ਅਰੋੜਾ ਪੈਲੇਸ ਦੀ ਬੈਕਸਾਈਡ ਸਥਿਤ ਦਾਣਾ ਮੰਡੀ ਵਿਖੇ ਕੂੜੇ ਦੀ ਸੁਚੱਜੀ ਸਾਂਭ-ਸੰਭਾਲ ਲਈ ਪੋਰਟੇਬਲ ਕੰਪੈਕਟਰ ਸਥਾਪਿਤ ਕਰਨ ਲਈ ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ ਵੱਲੋਂ ਇਨ੍ਹਾਂ ਦੋਨੋਂ ਥਾਵਾਂ (ਜੋ ਕਿ ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਵਿੱਚ ਹਨ) ਲਈ ਆਪਣੀ ਜਗ੍ਹਾ ਵਿੱਚੋਂ 1500-1500 ਵਰਗ ਗਜ਼ ਜਗ੍ਹਾ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇਗੀ ਪ੍ਰੰਤੂ ਹਾਲੇ ਤੱਕ ਇਸ ਸਬੰਧੀ ਆਪ ਵੱਲੋਂ ਨਿਮਨਸਹੀਕਾਰ ਨੂੰ ਕੋਈ ਜੁਆਬ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਇਆ ਹੈ।

ਉਕਤ ਸਬੰਧੀ ਮਾਮਲੇ ਦੀ ਗੰਭੀਰਤਾ ਨੂੰ ਦੇਖਦੇ ਹੋਏ ਅਤੇ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੇ ਮੱਦੇਨਜ਼ਰ ਕੂੜੇ ਦੀ ਸੁਚੱਜੀ ਸਾਂਭ-ਸੰਭਾਲ ਲਈ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਉਕਤ ਦੋਨੋਂ ਸਾਈਟਾਂ ਲਈ ਲੋੜੀਂਦੀ ਜਗ੍ਹਾ ਅਤੇ ਇਨ੍ਹਾਂ ਥਾਵਾਂ ਤੇ ਕੰਪੈਕਟਰ ਲਗਾਉਣ ਲਈ ਨਾ-ਇਤਰਾਜ਼ ਸਰਟੀਫਿਕੇਟ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵੇ।


ਸੰਯੁਕਤ ਕਮਿਸ਼ਨਰ

79
Annexure A8- Copy of the finalized land plan

